

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 9**

**C.P. (IB)/239(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **06.11.2023**

NAME OF THE PARTIES:      **STATE BANK OF INDIA V/s RAMILA DIAM**  
**PRIVATE LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/239(MB)2023**

- 1) Mr. Akhil Sarathy, Ld. Counsel for the Financial Creditor and Ms. Somya, Ld. Counsel for the Corporate Debtor are present.
- 2) Record reveals that the matter was listed on Board on 04.10.2023, on which date, this Bench granted Last and final opportunity of four weeks to the Corporate Debtor to file reply failing which, the Bench will hear the matter on the basis of verbal arguments and the material available on record.
- 3) Today, the Ld. Counsel for the Corporate Debtor informs this Bench that the Affidavit in Reply is ready and the copy of the same has already been served upon the Counsel for the Financial Creditor, who confirmed the receipt of the copy of

Affidavit in Reply. Ld. Counsel for the Corporate Debtor however, further submits that she requires some time to place Affidavit in Reply on record.

- 4) In that view of the matter, the Order of this Bench dt. 04.10.2023, is recalled and the Corporate Debtor shall place Affidavit in Reply on record within Two (2) days.
- 5) Stand over to 30.11.2023, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare